



**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA.**

Execution Application No. 3/2022/EZ
(Arising out of O. A. No.129/2016/EZ disposed of on 17.08.2021)

WILDLIFE SOCIETY OF ORISSA	APPLICANT (S)
VERSUS	
STATE OF ODISHA & OTHERS	RESPONDENT(S)

Bikash Ranjan Dash

AFFIDAVIT FILED ON BEHALF OF THE RESPONDENTS

I, Shri Bikash Ranjan Dash, aged about 57 years, S/o Late Krushna Chandra Dash, at present serving as the Conservator of Forests (Wildlife) in the office of the Principal Chief Conservator of Forests (Wildlife) and Chief Wildlife Warden, Odisha, At.- Prakruti Bhawan, Sahid Nagar, PO. – Sahid Nagar, Bhubaneswar, Distt.- Khordha, do hereby solemnly affirm and state as follows;

1. That, I have been duly authorized by the State Respondents for filing this affidavit.
2. That this Hon'ble Tribunal in Order dtd 06.04.2023 in Execution Application No, 03/2022/EZ arising out of O.A. No. 129/2016/EZ have directed the State Respondents to notify elephant corridors in one month's time and no more otherwise the concerned



authorities shall be liable under Section 26 of the National Green tribunal Act.

3. That, the Hon'ble High Court of Orissa in Order dtd 04.05.2023 in WP(C) No. 14057 of 2023 have been pleased to stay further proceedings in the present Execution Application No. 03 of 2022/EZ, arising out of O. A. No. 129 of 2016/EZ till next date.

4. That, the matter is still pending for consideration before the Hon'ble high Court of Orissa.

5. That this Hon'ble Tribunal in Order dated 05.10.2023 in the above mentioned Execution Application, have taken note of the above fact and directed as follows:

xxx

xxx

xxx

" 4. List on 30.11.2023."

xxx

xxx

xxx

4. That, Hon'ble High Court of Orissa in Order dtd 11.10.2023 in WP(C) No. 14706 of 2022, tagged with W.P.(C) No. 14057 of 2023, have passed the Orders as below.

xxx

xxx

xxx

"5. Call this matter after two weeks."

xxx

xxx

xxx



Notary R.C. Mishra

Copy of the Order dtd 11.10.2023 of the Hon'ble High Court of Orissa passed in W.P.(C) No. 14706 of 2022 tagged with W. P. (C) No. 14057 of 2023 is annexed herewith as Annexure-A/7.

4. That, in view of the facts mentioned herein above, it is humbly prayed before the Hon'ble Tribunal to kindly adjourn the hearing of the Execution Application no. 03 of 2022/EZ till disposal of the W. P. (C) No. 14057 of 2023 by the Hon'ble High Court of Orissa.

5. That, the facts stated above are true to the best of my knowledge and belief and based on records.

Identified By
[Signature]
Advocate *29/11/2023*

[Signature]
DEPONENT
Conservator of Forests
O/o the PCCF (WL) & CWLW
Odisha, Bhubaneswar
29/11/2023

CERTIFICATE

Certified that due to non-availability of catridge papers, the instant affidavit has been typed on thick white papers.

CUTTACK

DT. *29*.11.2023

[Signature]
ADDL.GOV.T.ADVOCATE



Solemnly affirm on oath by the Deponent at Cuttack on *29/11/2023* being identified by *[Signature]* Advocate/Adv't for the PCCF's office/Notary Personally, that the facts stated above are true to the best of his/her knowledge.
[Signature]
RAMA CHANDRA MISHRA, NOTARY
CUTTACK TOWN, REGD. No-21/05

IN THE HIGH COURT OF ORISSA AT CUTTACK
W. P. (C) No.14706 of 2022 and other connected matters

Gita Rout and another ***Petitioners***
Mr. Ashis Kumar Mishra, Advocate,
Ms. Mrinalini Padhi, in person (W.P.(C) No.19625 of 2015),
Mr. Gautam Mishra, Senior Advocate and associates
(in W.P.(C) No.22421 of 2015),
Mr. Akhaya Biswal, Advocate
-versus-

State of Odisha and others ***Opposite Parties***
Mr. Debakanta Mohanty, AGA with Mr. Ishwar Mohanty, ASC,
Mr. Manoj V. Nair, Chief Conservator of Forest (WL) along with
Mr. Himansu Sekhar Mohanty, DCF, Joint Task Force (JTF),
Mr. Purusotam Sethi, Addl. S.P., JTF &
Mr. Ramapada Aurovinda Mishra, Assistant Conservator of
Forest, JTF,
Mr. P. K. Parhi, DSGI

CORAM:
ACTING CHIEF JUSTICE DR. B. R. SARANGI
MR. JUSTICE MURAHARI SRI RAMAN

ORDER
11.10.2023

Order No.
21.

1. The matter is taken up through hybrid mode.
2. In compliance with the order of this Court dated 25th September, 2023, a presentation has been made by Mr. Manoj V. Nair, Chief Conservator of Forest (WL) in the New Conference Hall. Mr. Nair has explained briefly relating to the various steps taken by the Government and the other agencies for conservation of wildlife, specifically the elephants and has also prepared a comprehensive action plan in this regard.
3. We along with other learned counsel have heard Mr. Nair and seen the presentation.

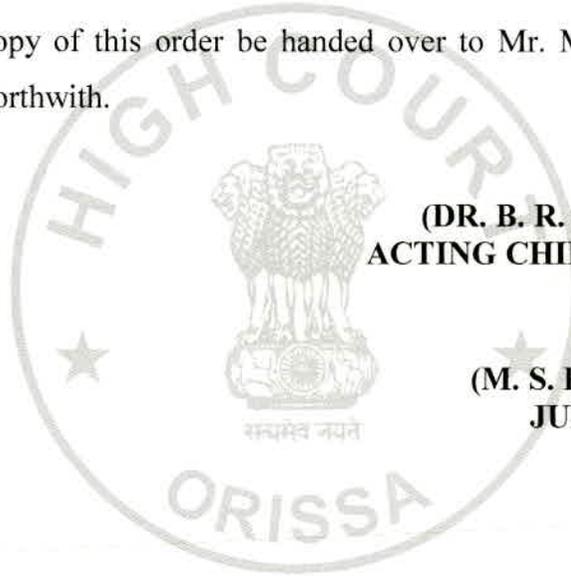
True Copy

Conservator of Forests
O/o the PCCF (WL) & CWLW
Odisha, Bhubaneswar

4. Mr. Debakanta Mohanty, learned Additional Government Advocate (AGA) for the State is requested to supply a copy of such Comprehensive Action Plan (CAP) along with a copy of the presentation made today to learned counsel, who are present today and the other concerned counsel, so that they will go through the same and make submission on the next listing. Learned AGA shall also serve a copy of the said CAP to the Registry, which will be kept on record.

5. Call this matter after two weeks.

6. A copy of this order be handed over to Mr. Mohanty, learned AGA forthwith.



(DR. B. R. SARANGI)
ACTING CHIEF JUSTICE

(M. S. RAMAN)
JUDGE

M. Panda

True copy

Conservator of Forests
O/o the PCCF (WL) & CWLW
Odisha, Bhubaneswar

Validity unknown

Digitally Signed
Signed by: MRUTYUNJAYA PANDA
Designation: Secretary
Reason: Authentication
Location: High Court of Orissa, Cuttack
Date: 13-Oct-2023 14:09:35

